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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 37/10/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.07.2017**

Name of the Company: PSL Ltd.


V/s.

Edelweiss Assets Recounstruction Co. Ltd. & Ors.

Section of the Companies Act: Section 10 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	MR. NAVIN PAHWA THAKKAR & PAHWA ADVOCATES	ADV.	PETITIONER	
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2.	Yogesh Dev i/b M/s. M V Kini & Co. for M.V. Kini & Co.	Advocate	Respondent -	
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ORDER

Learned Advocate Mr. Navin Pahwa present for Applicant/ Corporate Debtor.
Learned Advocate Mr. Yogesh Dev i/b M/s. M V Kini & Co. present for Respondent.
None present for other Financial Creditors.

Affidavit filed by Applicant/ Corporate Debtor stating no winding up order passed
and no order of appointment Liquidator passed by the Competent Court in respect
of petitioner company.

Learned Advocate M/s. M V Kini & Co. filed Vakalatnama for Syndicate Bank/
Respondent.

Learned Counsel for Mr. Yogesh Dev stated that there is nothing to say in the matter.

For orders 20.07.2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 18th day of July, 2017.